

12.05 hrs.

**STATEMENT CORRECTING REPLY
TO SUPPLEMENTARIES TO
STARRED QUESTION No. 644**

The Minister of Transport and Communications (Shri S. K. Patil): With your permission, Sir, I propose to clarify the position in regard to the answer given by me to the supplementary questions by Sarvashri Tangamani and Sanganna that scooter services were being made use of, wherever possible, for conveying mails to villages which were not accessible by motor buses.

What I had intended to say was wherever it was possible to operate scooters for the conveyance of mails to rural areas, we should make use of them. The scooters are not, at present, being made use of. I shall examine the possibility of doing so. The subsequent answer about the scheme being included in the Second Five Year Plan referred not to the scooter services but to the introduction of motor services in general.

12.06 hrs.

**STATEMENT RE: RIVER BOARDS
RULES**

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Sir, under sub-section (3) of Section 28 of the River Boards Act, 1956, the rules to be framed under the Act are required to be laid on the Table of the House. The River Boards Rules, 1958, framed under the said Act were laid on the Table of this House on the 2nd December, 1958 (vide Supplementary Statement No. II showing the action taken by the Government on the various assurances, promises and undertakings given during the Fifth Session, 1958, of Second Lok Sabha).

**STATEMENT RE: LABOUR
TROUBLE IN RAZA AND BULAND
SUGAR MILLS, RAMPUR**

The Deputy Minister of Labour (Shri Abid Ali): Sir, this is regarding the two sugar mills about which the hon. Member wanted some information.

Industrial disputes in the sugar industry fall within the jurisdiction of the State Government. The required information with regard to the dispute in the Raza and Buland Sugar Mills, Rampur, has accordingly been obtained from them. The position is as follows:

The Buland Sugar Mill Mazdoor Union gave notice on the 20th January, 1959 to the management mentioning 38 demands and it was stated that the strike would start from the 15th February, 1959. But the workers of both the mills actually commenced strike on the 2nd February, 1959. Consequently the strike was illegal under the provisions of Section 6-S of the UP Industrial Disputes Act, 1947. With a view to avoid trouble and damage to property, the employers declared a lock-out with effect from the 4th February, 1959. The lock-out in consequence of an illegal strike is a legal one. However, the Union appears to be prepared to withdraw all demands if the following two demands are conceded:

- (1) Revival of two days closure holidays which was withdrawn in consequence of an earlier settlement which was followed by an increase of Rs. 1 50 nP per month.

- (ii) An *ad hoc* increment of 10 per cent. in wages to all the workmen.

Wages for the month of January, 1959 could not be paid because of the situation created by the strike.

The General Secretary of the striking union was advised by the Regional

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Labour Trouble in Raza and Buland Sugar Mills, Rampur by the President

Conciliation Officer to get his grievances redressed through the conciliation machinery, but he has shown an adamant attitude in the matter

71 persons were arrested up to 11th February, 1959 for picketing the residence of the District Magistrate and for wrongful obstruction at the mill gate

A Wage Board has already been appointed by the Central Government for sugar industry in which representatives of workers have also been included. This Board has unanimously recommended on the 9th December, 1958 to grant an interim relief at the rate of 5 per cent subject to a minimum of Rs 3 to all workmen whose emolument is up to Rs 100 per month

Shri S. M. Banerjee (Kanpur Sir,

Mr Speaker. I do not allow questions normally on such occasions. We have much more work. If the hon. Members, after hearing the statement, feel that still there is some doubt, let them table a question.

Shri S. M. Banerjee. The object of my adjournment motion was to see that there is an enquiry from the Centre. That was my object and my demand. Now, the Minister says that the lock-out is legal and the strike is illegal. Who is he to decide it? Is there to be an enquiry? I want to know from the hon. Minister whether any officer has been deputed or is being deputed by the Centre to see to it, because

Mr Speaker: No 'because'. He has only put a question. Has any enquiry been ordered by the Centre?

Shri Abid Ali: How can it be possible, Sir? That is within the State sphere. The hon. Member should know the seriousness of the suggestion he is making.

Shri S. M. Banerjee: The point is

Mr. Speaker: Well, I am not going to allow an argument on that score. I am proceeding to the next item of business.

12.12 hrs.

MOTION ON ADDRESS BY THE PRESIDENT—contd

Mr Speaker: The House will now take up further consideration of the following motion moved by Shri Nemi Chandra Kashiwal and seconded by Shri Joachim Alva on the 13th February, 1959, namely

"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 9th February, 1959."

I believe that Swami Ramananda Tirtha was in possession of the House. He might continue.

Swami Ramananda Tirtha (Aurangabad). The other day, I stated that a sense of urgency had to be imported at all levels in making the second Five Year Plan a success and also to get through the successful implementation of the third Five Year Plan, we are building up a self-reliant and self-generating economic development and that also through democratic methods. I said that this was to be done by the consent of the people, so we have to see that no loophole is left in the framework of the Plan and also the manner in which it is implemented.

While the sense of urgency has to be developed at all levels, the people are in a hurry. As the Congress President has stated, the people in the villages are no longer in a mood to wait. So, the urgency is there and the paramount question, therefore, is, how to meet the urgency. That is the paramount question before us.